

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-411(PB)/2017

IN THE MATTER OF:

Narendra Kumar

.... Applicant/Petitioner

Vs.

M/s. Aadinath Probuild (India) Pvt. Ltd.

..... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant: Mr. Virendra Ganda, Senior Advocate with Ms. Ritika Shaw, Advocate

For the Respondent: Mr. M.K. Pandey & Mr. Ravi Mohla, Advs.

ORDER

The statement of account filed by the respondent is taken on record as per the application filed by Diary No. 516.

The matter be listed for arguments of the main case on 09.02.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)